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GOVERNMENT OF WEST BENGAL

LEGISLATIVE DEPARTMENT

West Bengal Act III of 1969

THE CALCUTTA *THIKA* TENANCY STAY OF PROCEEDINGS (TEMPORARY PROVISIONS) ACT, 1969.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 25th March, 1969.]

[25th March, 1969.]

An Act to provide for the temporary stay of proceedings for ejection of *thika* tenants.

WHEREAS it is expedient, pending the enactment of further legislation, to provide for further temporary stay of proceedings for ejection of *thika* tenants;

It is hereby enacted in the Twentieth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the Calcutta *Thika* Tenancy Stay of Proceedings (Temporary Provisions) Act, 1969.

Short title, extent, commencement and duration.

(2) It extends to the areas to which the Calcutta *Thika* Tenancy Act, 1949 extends.

(3) It shall come into force on the 26th day of March, 1969 and shall remain in force up to and inclusive of the 25th day of March, 1970.

2. In this Act, the expression "*thika* tenant" has the same meaning as in the Calcutta *Thika* Tenancy Act, 1949.

Definition.

3. Notwithstanding anything contained in the Calcutta *Thika* Tenancy Act, 1949, or in any other law for the time being in force,—

Stay of proceedings for ejection of *thika* tenants.

- (a) all applications for ejection of *thika* tenants,
- (b) all appeals from orders made on such applications, and
- (c) all proceedings in execution of orders for ejection of *thika* tenants,

under the provisions of the Calcutta *Thika* Tenancy Act, 1949, which are pending at the date of commencement of this Act, or which may be made, preferred or commenced after such date but before the expiry of this Act, shall be stayed for the period during which this Act continues in force.

2 *The Calcutta Thika Tenancy Stay of Proceedings (Temporary Provisions) Act, 1969.*

[West Ben. Act III of 1969.]

(Section 4.)

Saving of
limita-
tion.

4. In computing the period of limitation prescribed by any law for the time being in force for an application for the ejection of a *thika* tenant or for an appeal from an order made on such application or for the execution of an order for ejection of a *thika* tenant, the period during which the Calcutta *Thika* Tenancy Stay of Proceedings (Temporary Provisions) Act, 1968 remained in force and the period during which this Act continues in force shall both be excluded.

Presi-
dent's
Act 3
of 1968.